

**Old Age Pension Scheme in Union Territory of Delhi**

\*776. SHRI M. L. SONDHI: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) the total number of old and infirm destitutes who are paid pensions in the Union Territory of Delhi;

(b) the total amount paid during the last year;

(c) whether Government are considering the introduction of Old Age Pension Scheme in the Union Territory of Delhi as a new pilot project; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI) PHULRENU GUHA: (a) No pension is given to any old and infirm destitute in the Union Territory of Delhi.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

**Manufacture of Tractors in Collaboration with M/s. Motokov of Czechoslovakia**

\*777. DR. SUSHILA NAYAR: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under consideration of the Government of India for setting up a unit in the Public Sector for the manufacture of tractors in collaboration with M/s. Motokov of Czechoslovakia.

(b) if so, whether the site has been selected;

(c) the terms of the collaboration; and

(d) the financial implications thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) A final decision in regard to the site is yet to be taken.

(c) and (d). The terms of collaboration have not yet been finalised.

**Cement Factories in Public Sector**

\*778. SHRI SRADHAKAR SUPAKAR: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to set up three cement factories in public sector during the Fourth Five Year Plan; and

(b) the total capacity of these three public sector cement factories and the sum proposed to be invested?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) 200,000 tonnes each at Mandhar (M.P.), Kurkunta (Mysore) and Bokajan (Assam). Sums proposed to be invested are Rs. 451.51 lakhs, Rs. 442.79 lakhs and Rs. 858 lakhs respectively

**रेलवे में कोका कोला का मूल्य अघिक लिया जाना**

\*779. श्री रामावतार शास्त्री :  
श्री यमुना प्रसाद मंडल :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे प्रशासन ने कोका कोला का मूल्य 65 पैसे प्रति बोतल

निर्धारित किया है जब कि दिल्ली के बाजारों में कोका कोला 40 पैसे प्रति बोतल के हिसाब से बिकता है; और

(ख) यदि हां, तो रेलवे यात्रियों से प्रति बोतल 25 पैसे अधिक लिये जाने का क्या औचित्य है ?

**रेलवे मंत्री (डा० राम सुभग सिंह) :**

(क) और (ख). भिन्न-भिन्न स्टेशनों पर कोका कोला का मूल्य अलग-अलग है । दिल्ली और नयी दिल्ली स्टेशनों और दिल्ली क्षेत्र के दूसरे स्टेशनों पर कोका कोला 40 पैसे प्रति बोतल की दर से बिकता है जो मौजूदा बाजार भाव है । दूसरे शब्दों पर कोका कोला की दरें इस पर आने वाली प्रासंगिक लागत और स्थानीय बाजार की मौजूदा दरों का ध्यान में रख कर नियता की गयी हैं ।

#### **Abolition of Cess on Salt**

\*780. SHRI R. K. BIRLA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a demand is persistently being made for the abolition of cess on salt during the Gandhi Centenary Year;

(b) if so, the reaction of Government to the demand; and

(c) the steps being taken by Government to abolish the cess?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Except for the suggestion made by the Hon'ble Member, Government is not aware of any persistent demand for the abolition of cess on salt.

(b) and (c). Do not arise.

#### **Number of Scheduled Castes and Scheduled Tribes**

4899. SHRI BABURAO PATEL: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) the total number of citizens of the country categorised as Scheduled Castes and Scheduled Tribes as per latest available figures;

(b) the precise steps taken by Government to help these backward citizens, State-wise;

(c) the percentage of Scheduled Castes, Scheduled Tribes and Harijans in Government employment at present in various categories; and

(d) what active steps are taken to improve the lot of these Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO): (a) Scheduled Castes—6,44,17,366 (1961 Census)

Scheduled Tribes—2,98,79, 249 (1961 Census).

(b) Besides benefitting under the general developmental programmes, the Scheduled Castes and Scheduled Tribes get special attention under the Backward Classes Welfare Sector also. Problems which require long term corrective measure or which have a high country-wide priority are attended to through schemes taken up under the Centrally Sponsored Programme. Schemes for the educational, economic and social development of these people are also operated by the various States. The details relating to these facilities are available in the annual administration Reports of this Department. The Government have also provided for reservation in appointments to Government Services for the Scheduled Castes and Scheduled Tribes.